

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.9676/2014

RAVI SHANKER (DEAD) & ORS.

Appellant(s)

VERSUS

RAM DULAR & ORS.

Respondent(s)

Date : 30-07-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Appellant(s) : Mr. Abhay Kumar, AOR
Mr. Shagun Ruhil, Adv.
Mr. Shreenivash, Adv.
Mr. Karan Chopra, Adv.
Ms. Sakshi Sharma, Adv.

Mr. Praveen Agrawal, AOR

For Respondent(s) : Mr. S. R. Singh, Sr. Adv.
Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is informed that the appellant no.2 has died during the pendency of the appeal.

Let necessary application for bringing on record the legal heirs of appellant no.2 be filed within a period of two weeks, failing which the appeal shall stand abated as against the said appellant without further reference to this Court. The effect of such abatement shall be considered at the time of hearing as to whether the entire appeal will abate or not.

Post the matter on 19.08.2026.

In the meantime, Mr. S. R. Singh, learned senior counsel appearing for respondent nos.2-6 is allowed two weeks' time to file counter affidavit to the substitution application in respect of deceased appellant no.1.

(KRITIKA TIWARI)
COURT MASTER (SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)